

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 412  
366/252/ND/2020

**IN THE MATTER OF:**

**M/s. Freeplay Energy India Ltd.**

**...APPELLANT**

**Vs.**

**Registrar Of Companies**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 22.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**For the ROC**

**For the I.T. Department**

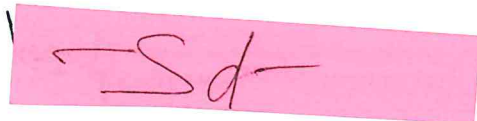
**:Mr. Cheitanya Madan, Advocate.**

**:Mr. M. Yadubhushna Rao, AROC**

**:Ms. Easha Kadian, St. counsel  
and Ms. Lakshmi Gurung, Sr. St.  
counsel**

**ORDER**

Heard the arguments advanced by the appellant as well as AROC and Income Tax Department. AROC and Income Tax Department have submitted that they have filed their reply in the matter. Having heard the arguments of all concerned order in this matter is reserved.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**